

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No. 1407 of 2019**

**IN THE MATTER OF:**

**Srei Infrastructure Finance Ltd.**

**Appellant**

**Vs.**

**Ashish Chhawchharia & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Rishav Banerjee and Mr. Raghavendra M. Bajaj, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.  
Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Mr. Siddhant Kant, Advocates for R-2.  
Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga and Mr. Deepak Joshi, Advocates for R-3.**

**With**

**Company Appeal (AT) (Ins) No. 1528 of 2019**

**IN THE MATTER OF:**

**IDBI Bank Ltd.**

**Appellant**

**Vs.**

**Resolution Professional of Odisha Slurry Pipeline Infrastructure Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Tushar Mehta, Sr. Advocate(SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Suommo Biswas, Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha, Advocates.**

**For Respondents:** Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy, Mr. Piyush Swami and Mr. Rony O John, Advocates for R-1.  
Mr. Abhijeet Sinha and Mr. Raghavendra Bajaj, Advocates for R-2.

**With**  
**Company Appeal (AT) (Ins) No. 591 of 2020**

**IN THE MATTER OF:**

**SREI Infrastructure Finance Ltd. Appellant**

**Vs.**

**Ashish Chhawchharia ...Respondents**

**Present:**

**For Appellant:** Mr. Abhijeet Sinha, Mr. Prateek Kumar, Mr. Shounak Mitra, Ms. Vaibhavi Pandey, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates.

**For Respondents:** Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.  
Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur, Mr. Siddhant Kant, Advocates for R-2.  
Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga, Mr. Utkarsh Maria and Mr. Deepak Joshi, Advocates for R-3.

**With**  
**Company Appeal (AT) (Ins) No.593 of 2020**

**IN THE MATTER OF:**

**SREI Multiple Asset Investment Trust Appellant**

**Vs.**

**IDBI Bank Ltd. & Ors. ...Respondents**

*Company Appeal (AT) (Ins) Nos.1407,1528 of 2019*

*Company Appeal (AT) (Ins) Nos.591,593 of 2020*

*Company Appeal (AT) (Ins) No. 02 of 2021*

**Present:**

**For Appellant:** Mr. Arijit Mazumdar, Mr. Shambo Nandy and Mr. K. Datta, Advocates.

**For Respondents:** Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.  
Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Mr. Siddhant Kant, Advocates for R-2.  
Mr. Asim Sood, Ms. Bhargavi and Ms. Senu Nizar, Advocates for R-3.

**With**

**Company Appeal (AT) (Ins) No. 02 of 2021**

**IN THE MATTER OF:**

**Government of India, through Office of the Assistant  
Commissioner, GST & Central Tax, Cuttack-II Division**

**Appellant**

**Vs.**

**Ashish Chhawchharia  
Resolution Professional in the matter of Odisha  
Slurry Pipeline Infrastructure Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant:** None

**For Respondents:** Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.  
Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur, Mr. Siddhant Kant, Advocates for R-2.  
Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Ms. Ruby Ahuja, Mr. Naman Bagga, and Mr. Deepak Joshi, Advocates for R-3.

*Company Appeal (AT) (Ins) Nos.1407,1528 of 2019*

*Company Appeal (AT) (Ins) Nos.591,593 of 2020*

*Company Appeal (AT) (Ins) No. 02 of 2021*

**ORDER**  
**(Virtual Mode)**

**15.03.2021:** Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 593 of 2020 continued his arguments. However, due to paucity of time the matter is adjourned.

The matter is already fixed for hearing on 16<sup>th</sup> March, 2021.

Let the matter be fixed on **16<sup>th</sup>, 17<sup>th</sup> & 19<sup>th</sup> March, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sr/kam*

*Company Appeal (AT) (Ins) Nos.1407,1528 of 2019*  
*Company Appeal (AT) (Ins) Nos.591,593 of 2020*  
*Company Appeal (AT) (Ins) No. 02 of 2021*